

Bajaj Allianz General Insurance Company Limited
Corporate Identity Number: U66010PN2000PLC015329. IRDA Registration No.113
Regd. Office & Head Office: GE Plaza, Airport Road, Yerwada, Pune - 411 006

Tyre Safeguard- Add on cover under Commercial Vehicle Package Policy

ENDORSEMENT WORDINGS

TYRE SAFEGUARD

A. Endorsement Wordings

In consideration of payment of additional premium, it is hereby agreed and declared that the Commercial Vehicle Package Policy is extended to cover loss or damage to tyre(s) of the **Insured Vehicle** arising out of

- a) accidental external means
- b) an operation of an insured peril due to which the Insured vehicle is also damaged ,

The **Company** will indemnify **You** for the cost of replacing the damaged tyre(s) with a new equivalent or near equivalent tyre(s) of similar make, model and specification, subject to the Basis of Loss Settlement Criteria as specified herein below.

B. Basis of Loss Settlement:

- 1) Where the Loss or Damage to Tyre(s) is caused by accidental external means, the liability of the Company shall not exceed the residual tread depth of the tyre(s) at the time of loss as shown in the below table:

Mean Residual Tread Depth of the Tyre(s) at the Time of Loss	Admissible Claim Amount
>= 7 mm	100% of the cost of new tyre(s)
>=6.5 and <=6.9 mm	85% of the cost of new tyre(s)
>=5 mm and <=6.4 mm	75% of the cost of new tyre(s)
>=3mm and <= 4.9 mm	50% of the cost of new tyre(s)
< 3mm	Nil

The tyre will be measured at the center of the tread and the mean of minimum three readings will be taken for the purpose of arriving at the mean residual tread depth which will be the basis of indemnity under this coverage.

- 2) Where the Loss or Damage to Tyre(s) is caused by an operation of an insured peril due to which the Insured Vehicle is also damaged and covered under "Own Damage" section of the Motor Insurance Policy, the liability of the Company shall be restricted to the difference between admissible claim amount under the add on cover based on Residual Tread Depth of the Tyre(s) at the time of loss as mentioned in above table and the liability of the company limited to 50% of the cost of replacement of Tyres and Tubes as stated under the "Own Damage" section of Motor Insurance Policy.

The tyre will be measured at the center of the tread and the mean of minimum three readings will be taken for the purpose of arriving at the mean residual tread depth which will be the basis of indemnity under this coverage.

In consequence whereof the exclusion appearing in the Commercial Vehicle Package Policy Terms and Conditions which reads as "damage to tyres and tubes unless the vehicle is damaged at the same time when the liability of the Company is limited to 50% of cost of replacement" stands deleted

C. Specific Conditions

1. If due to any reason whatsoever, **You** replace tyre(s) of the **Insured Vehicle** on **Your** own, it is **Your** obligation to inform **Us** about such change with necessary details of the new tyre(s) including but not limited to the make, model and batch number

2. The benefits under 'Tyre Safeguard' can be utilized only for a maximum of four (4) tyre(s) of the **Insured Vehicle** during the **Policy Period**

D. Specific Exclusions

1. Any loss or damage occurred prior to inception of the policy
2. Where a loss is covered under manufacturer's warranty or recall campaign or under any other such packages at the same time.
3. Where the batch number of damaged tyre(s) is different than the make, model or batch number specified in the **Schedule**
4. Tyre(s) with scratches, noise and vibrations that do not affect product function or performance and/or damages which are consequential in nature.
5. Any loss or damage that results from modification, neglect of the periodic maintenance, normal wear and tear ,operating methods not mentioned in the owner's manual and approved by the manufacturers of **Insured Vehicle**
6. Any loss or damage that results from poor workmanship and running of the vehicle with deflated tyre(s) and /or due to improper storage and/or transportation of insured vehicle.
7. Any loss or damage arising due to theft of tyre(s) and/ or illegal activities and are fraudulent in nature.
8. Any loss or damage resulting from hard driving due to race or rally
9. Any expenses incurred, due to any reason whatsoever, in routine maintenance such as wheel alignment, wheel balancing and tyre rotation of the **Insured Vehicle**
10. Expenses related to personal injury or property damage arising out of damage to the tyre(s) of the **Insured Vehicle**
11. Any expenses incurred on towing, safe guarding and/or repair and replacement labour charges of the **Insured Vehicle** arising out of damage to the tyre(s) of the **Insured Vehicle**
12. Any loss or damage to rims, wheel accessories, suspension or any other part or accessories of the **Insured Vehicle** arising as a result of damage to the tyre(s) of the **Insured Vehicle** .
13. If the vehicle is not repaired at our authorized garage.

E. Definitions

The words and phrases listed have special meanings **We** have set below whenever they appear in bold type and initial capitals. Please note that references to the singular or to the masculine also include references to the plural or to the female the context permits and if appropriate.

1. **Accident, Accidental:** A sudden, unforeseen and involuntary event caused by external and visible means.
2. **Company:** shall mean Bajaj Allianz General Insurance company ltd
3. **Insured Vehicle:** The vehicle insured by **Us** under the Commercial Vehicle Package Policy
4. **Policy/base Policy/Motor Insurance Policy:** Commercial Vehicle Package Policy issued by **Us** to which this cover is extended
5. **Policy Period:** The period between and including the commencement date and expiry date as shown in the Commercial Vehicle Package Policy Schedule
6. **Schedule:** The Schedule and any Annexure or Endorsement to it which sets out **Your** personal details and the type of insurance cover in force
7. **We, Our, Us:** Bajaj Allianz General Insurance Company Limited
8. **You, Your, Yourself:** The person We insure as set out in the Schedule

F. CANCELLATION

Cancellation conditions of the add-on cover will be identical to the base policy to which the add-on cover is attached.

Subject otherwise to all other terms conditions and exclusions of the Commercial Vehicle Package policy